

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1395 of 2025

IN THE MATTER OF:

Vinodkumar Nihalchand Parmar

...Appellant

Versus

**Anuj Bajpai,
I.R.P. of Dee Plone Polyester Pvt. Ltd.**

...Respondent

Present:

For Appellant : Mr. Puneet Singh Bindra, Mr. Rishabh Gupta, Ms. Charu Modi, Ms. Sukriti Seth, Ms. Kriti Dang, Mr. Akshat Joshi, Advocates.

For Respondents :

O R D E R
(Hybrid Mode)

09.09.2025: Learned counsel for the Appellant submits that Section 7 application has been admitted by order dated 02.09.2025 whereas application was earlier reserved on 04.06.2025 which order got de-reserved on 23.07.2025 when the Adjudicating Authority directed the Financial Creditor to explain certain queries. It is submitted that on 12.08.2025 matter was directed to be listed after de-reserving but on the next date the Corporate Debtor was not served with the Additional Affidavit of the Financial Creditor nor any opportunity was given and order dated 12.08.2025 was not even uploaded. He submits that order has been passed in violation of the Principles of Natural Justice. Learned counsel for the Appellant submits that Appellant is also taking steps to settle with the Financial Creditor. It is submitted that publication has already been made by the IRP.

Issue notice. Requisites along with process fee be filed within three days.

Cont'd..../

Let Reply be filed by the Respondent within two weeks.

List this Appeal on **25.09.2025**.

In the meantime, in pursuance of the order dated 02.09.2025, IRP shall not take any further steps except the collation of claims.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

Archana/nn